

State Vs. Mohsin
FIR No. 238/2019
U/s 395/397/34 IPC
PS Mayur Vihar

29.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

IO/SI Manoj Kumar.

Sh Vijay Sisodia, Advocate for the applicant/accused

Arguments heard. During the course of arguments, Ld.

Counsel submits that the mother of applicant is suffering from hypertrophied right axillary fat pad and that the doctor has advised her surgery. It is further submitted that the mother of the applicant has to undergo surgery on 02.07.2020 and that there is nobody in the family to look after and take care of the mother of the applicant. Applicant is the only person who will make arrangement of the funds for the surgery of his mother. Request has been for grant of interim bail to the applicant for a period of two months.

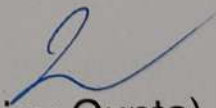
Ld. Addl.PP opposed the bail application arguing that the allegations against the applicant are serious in nature.

IO submits that he has verified the medical documents furnished for verification and that the same have been found genuine.

Interim bail has been sought for the purpose of



surgery of the mother of the application. Mother of applicant is suffering from right side axillary (fat pad). IO submits that there is no other male member in the family to take care of the mother of applicant. In the facts and circumstances of the case, this Court deem it appropriate to release the applicant on bail. It is directed that the applicant/accused be released on interim bail for a period of 14(fourteen) days on his furnishing a personal bond in the sum of Rs.30,000/- with a surety of the like amount to the satisfaction of Ld. MM/Link MM/Duty MM. The interim bail period shall be counted from the day of release of the applicant from the jail. Interim bail has been granted only for the purpose of making arrangement for funds/surgery of the mother of the applicant. Applicant is directed to surrender before the Jail Superintendent on completion of the interim bail period. Application stands disposed off.


(Ajay Gupta)

Addl.Sessions Judge-02

KKD/East/29.06.2020

SC No.3633/2019
State Vs. Ankit Kumar & Anr
FIR No. 124/2019
U/s 302/365/325/364A IPC
PS Shakarpur

29.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh.Sagar Roy, Advocate for the applicant/accused.

This is an application filed on behalf of the applicant for supplying the copy of entire charge-sheet.

Arguments heard. Ld. Counsel submits that he wish to file an application for grant of bail and that for the said purpose he needs the copy of entire charge-sheet filed against the accused.

The copy of charge-sheet has already been supplied earlier to the accused. However, in the interest of justice, IO be directed to supply the copy of charge-sheet to the Ld. Counsel. Copy of this application be also sent to IO. Application stands disposed off.


(Ajay Gupta)

Addl.Sessions Judge-02
KKD/East/29.06.2020

State Vs. Jiauddin
FIR No. 108/2019
U/s 307/34 IPC & 25/27/54/59 Arms Act.
PS Geeta Colony

29.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.
Sh Hemant Chaudhary, Advocate for the applicant/accused

Naib Court informs that IO has sought some time to submit the verification report in respect of the documents furnished by the applicant. Time is given. IO be directed to submit the report by the next date.

Put up for consideration of this bail application on 02.07.2020.



(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/29.06.2020